

Cr. Rev. 32/2019

Arvind Kejriwal v. State & Ors.

10.09.2020

Matter is taken up today for physical hearing in the court in terms of Office Order No.417/RG/DHC dated 27.08.2020 and Circular issued by Ld. District & Sessions Judge cum Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of physical hearing bearing No.E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.08.2020 respectively.

Present: Sh. Mohd. Izaz, Clerk of Sh. Mohd. Irsad, learned Counsel for the revisionist.

Sh. Manish Rawat, learned Addl. PP for the State / R1.

Sh. Mahipal Singh, learned Counsel for respondent no. 2.

The matter was put up for arguments in physical hearing at request of learned Counsel for the revisionist on the last date of hearing. However, an e-mail was received on the official e-mail ID of the Court i.e. readercbi09radc@gmail.com on 08.09.2020 from Mohd. Irshad, learned Counsel for the revisionist Sh. Arvind Kejriwal stating therein that in view of the increased cases of Covid-19 in court premises, the arguing Counsel Sh. B. S. Joon Adv is not ready to appear in physical hearing and a request is made to take up the matter through Video Conferencing. (Printout of the e-mail be taken out and be placed on record.)

The facility of Video Conferencing is not available in the court. In view of the request made by learned Counsel for the revisionist, the matter stands adjourned for arguments through Video Conferencing and be listed on **19.09.2020** at **11 am.**



(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/10.09.2020 (u)

SC No.11/19

State v. Dr. Chhatar Pal Lodha Etc.

10.09.2020

Matter is taken up today for physical hearing in the court in terms of Office Order No.417/RG/DHC dated 27.08.2020 and Circular issued by Ld. District & Sessions Judge cum Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of physical hearing bearing No.E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.08.2020 respectively.

Present: Sh. Atul Kumar Srivastava, learned Addl. PP for State.

Accused are absent.

Sh. Dhirendra Singh Rana, learned Counsel for all the accused except A2, A7 and A8.

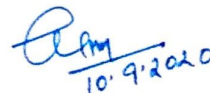
Sh. Kunal Mehra, proxy Counsel for A2.

Sh. Kunal Mehra, proxy Counsel for Sh. Sahil A. Garg Narwana, learned Counsel for A7 and A8.

This matter is at the stage of PE. However, in terms of Office Order No.Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 till 14.08.2020, evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Accused are represented through their counsel.

It is informed by the Reader of the court that an e-mail was received on the official e-mail ID of the Court i.e. readercbi09radc@gmail.com today itself from Sh. Sahil A. Garg Narwana, learned Counsel for the accused no. 7 and 8 stating therein that he is unable to attend the court physically as his elder brother has been detected Covid 19 positive due to which he is self quarantined at his place and can appear


10.9.2020

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through Video Conferencing. (Printout of the e-mail be taken out and be placed on record.)

List for evidence on **19.10.2020** at **10.30 am**.

A handwritten signature in blue ink, appearing to read 'Ajay Kumar', with the date '10.9.2020' written below it.

(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/10.09.2020 ^(a)

SC No.10/19

State v. Ved Prakash Etc.

10.09.2020

Matter is taken up today for physical hearing in the court in terms of Office Order No.417/RG/DHC dated 27.08.2020 and Circular issued by Ld. District & Sessions Judge cum Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of physical hearing bearing No.E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.08.2020 respectively.

Present: Sh. Manish Rawat, learned Additional PP for the State.

A1 Ved Prakash is absent.

A2 Mehfooz Alam is absent.

A3 Mohd. Asgar is absent.

A4 Sakir @ Guddu is absent.

A5 has already been expired.

A6 Gulab is absent.

A7 Mohd. Manjur Alam and A8 Siraj in person.

A9 Bholu @ Salim is absent.

A10 Chand is absent.

A11 Naeed is absent.

Sh. Imran Ali, learned Legal Aid Counsel for A2-A4 and A6-A11.

Matter is listed for recording of statement of accused under Section 313 of Cr.P.C.

Statement of A1 Ved Prakash and A6 Gulab under Section 313 Cr.P.C. had already been recorded.

On the last date of hearing, A7 Mohd. Manjur Alam and A8 Siraj were directed to appear in person for recording their statement under Section 313 of Cr.P.C.

Personal appearance of other accused is dispensed with for today.



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Statements of A7 Mohd. Manjur and A8 Siraj, u/s 313 Cr.P.C. have been recorded separately, in the court by following the protocol of social distancing and other directions regarding physical appearance.

Matter be now listed for recording of statement of A9 Bholu @ Salim and A10 Chand on **16.09.2020** at **2 pm**.


10.9.2020

(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/10.09.2020 ^(a)